



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O.A. No.060/00125/2021**

Chandigarh, this the 05<sup>th</sup> of February 2021

**HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)**

Vinod Mahajan (Retd Postal Assistant) s/o Sh. Chunni Lal Mahajan, aged 62 years, r/o House No. 279, Sunny Enclave, Ram Tirath Road, Amritsar – 143105.

**....Applicant**

(BY: Mr. K.B. Sharma, Advocate)

**Versus**

1. Union of India through Secretary, Ministry of Information Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi – 110001.
2. The Chief Post Master General, Punjab Circle, Sector-17, Chandigarh – 160017.
3. Senior Superintendent of Post Offices, Amritsar Division, Amritsar – 143001.

**... .Respondents**

(BY: Mr. Sanjay Goyal, Advocate)

**O R D E R(Oral)**

**AJANTA DAYALAN, MEMBER (A):**

1. Heard learned counsel for the applicant. He states that the daughter of the applicant was admitted in Medanta Hospital, which is recognised by the Central Govt. for indoor treatment, and submitted a bill therefor, in 2015. However, the respondent department has paid room rent @ Rs.50/- per day whereas he is entitled to Rs.2000/- per day. On this issue, the applicant had made a representation dated



06.11.2020 (Annexure A-14) which is still pending with the department.

2. Issue notice to the respondents.
3. Mr. Sanjay Goyal, Sr. Central Govt. Standing Counsel accepts notice on behalf of the respondents.
4. At this stage, learned counsel for the applicant states that he will be satisfied if directions are issued to the respondent department to decide the representation of the applicant in a time bound manner. Learned counsel for the respondents does not object to this limited prayer of the applicant's counsel.
5. In view of the above, I direct the competent authority amongst the respondents to decide the representation dated 06.11.2020 (Annexure A-14) of the applicant in terms of rules and instructions, by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. The order so passed be communicated to the applicant.
6. The O.A. is disposed of accordingly. Needless to mention that this order does not reflect any expression of opinion on the merit of the case.

**(AJANTA DAYALAN)  
MEMBER (A)**

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